CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/01455/2018 Chandigarh, this the 07th day of May, 2019

CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

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Rupinder Kaur, aged 33 years, W/o Sh. Pardeep Singh, working as Nursing Tutor on contract basis, College of Nursing, GMCH, Sector 32, Chandigarh – 160032 Group Ç.

....Applicant

(Present: Mr. R.K. Sharma, Advocate)

Versus

- Union Territory, Chandigarh Administration through Advisor to Administrator, U.T. Civil Secretariat, Sector 9, Chandigarh 160009.
- Secretary, Medical Education and Research, Union Territory,
 Chandigarh Administration, U.T. Civil Secretariat, Sector 9,
 Chandigarh 160009.
- Director Principal, Government Medical College and Hospital,
 Sector 32, Chandigarh 160032.

Respondents

(Present: Mr. Rohit Sharma, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the respondents has produced a copy of order dated 03.05.2019, passed by the Director, Principal of GMCH, Chandigarh, whereby the prayer of the applicant for grant of miscarriage leave of 45 days has been accepted. He prayed that in view thereof, the O.A. has been rendered infructuous and it may

be disposed of as such. The indicated letter dated 03.05.2019 is take on record.

2. In view of the above, the O.A. is disposed of as infructuous.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK) MEMBER (J) Dated: 07.05.2019

